

Pradesh after the reorganisation on 1st November, 1966 are not yet available.

DEVELOPMENT OF SUGAR INDUSTRY

*425. SHRI K. S. CHAVDA: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer given to Starred Question 1 in the Rajya Sabha on the 22nd May, 1967 and to state:

(a) what steps Government have taken or propose to take against State Governments which have used sugar Cess Fund as general revenue and not for the development of sugar industry; and

(b) what incentives are being given to States which have implemented the policy of Developing cultivation of Sugarcane and the sugar industry?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE):

(a) Sugarcane cess/purchase tax is a tax levied by State Governments under entries No. 52 and 54 of List II—State List in Schedule VII of the Constitution of India. The State Governments which merge the cane cess/purchase tax proceeds in the general revenue spend a sizeable amount on the promotion and development of sugarcane which benefits the sugar industry.

(b) Assistance in the form of subsidy and grants for development of sugarcane cultivation is given to all States in accordance with the approved pattern of financial assistance for Centrally aided schemes. No incentives are given to States for development of the sugar industry.

NEW APPOINTMENTS TO SUPERVISE THE WORKING OF RADAR AT DELHI ETC.

*426. SHRI TRILOKI SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

893 RS—3.

(a) whether some appointments have been made by Government to look after the working of radar at Delhi, Kotah and other places; and

(b) if so, what are their emoluments and conditions of service and whether their salary is being paid to them every month?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) I lay a statement on the Table of the House.

STATEMENT

(a) Officers and staff for the operation and maintenance of radars installed by the Civil Aviation Department and India Meteorological Department at various places have been provided, as necessary. There is no radar at Kotah.

(b) (i) The pay scales of the main categories of officers and staff who are employed on the working and maintenance of radar are given below:—

Post	Pay Scale Rs.
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Civil Aviation Department

Senior Technical Officer	700—1250
Technical Officer	400—950
Assistant Technical Officer	350—900
Technical Assistant	270—440
Aerodrome Officer	400—950
Assistant Aerodrome Officer	350—900
Mistry	110—180

Indian Meteorological Department

Assistant Meteorologist	350—900
Professional Assistant	325—575
Scientific Assistant	210—425
Mechanic Grade II	110—155

In addition, they are also paid allowances, such as Dearness, City Compensatory, House Rent, etc. as are sanctioned by Government from time to time.

(ii) Their conditions of service are the same as are prescribed generally for other Central Government employees.

(iii) The officers and staff are being paid their salaries every month.